

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1258/93

Date of Order: 8.10.1993

BETWEEN :

P.V.Ramakrishna
2. R.Prakasa Rao
3. R.Appa Rao

.. Applicants

A N D

1. The Superintendent of Post Offices, Vizianagaram Division-531 202.
2. The Director General, Department of Posts, Sansad Marg, New Delhi.—(1/00) .. Respondents.

Counsel for the Applicants .. Mr.Krishna Desan

Counsel for the Respondents .. Mr.N.R.Devraj

CORAM:

HON'BLE Mr.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (ADMN.)

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To

1. The Superintendent of Post Offices,
vizianagaram Division-531202.
2. The Director General, Dept. of Posts,
Sansad Marg, New Delhi. (MoEF).
3. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr. N. R. Devraj, Sr. OGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.))

Heard Sri Krishna Devan, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. The three applicants were working as Post-men (LGO's) in Vizianagaram Division and qualified in the Departmental examination for promotion in the cadre of Postal Assistants held in the year 1988-89. Prior to appointment as Postal Assistants the applicants underwent induction training (theoretical) in PTC, Mysore during the period from 30-3-1990 to 19-6-1990. This OA has been filed claiming that they are entitled for the reimbursement of mess charges incurred in PTC, Mysore, and for grant of $\frac{1}{4}$ th DA for the training period from 30-3-1990 to 19-6-1990.

3. When a similar matter came up for consideration in OA.146/93, this Bench allowed the OA by order dated 24-2-1993. For the reasons stated therein, it is just and proper to pass the following order :

This OA is allowed and the applicants are entitled for reimbursement of mess charges during the period of their training and for $\frac{1}{4}$ th DA for the same period as per the Government of India orders in Para (3)2 under SR.164.

4. It is needless to add that if any payment has been made towards mess charges/daily allowance, these are deductible. The payment as ordered should be made within six months from the date of receipt of this order.

5. The OA is disposed of accordingly at admission stage.

No costs.

J. J. D.

(P.T. Thiruvengadam)
Member (Admn)

(V. Neeladri Rao)
Vice Chairman

Dictated in the Open Court
Dated : 8th October, 1993

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI :MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 8 - 10 -1993

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1258/93.

T.A.No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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